(c) whether any attempt has been made to find out the possibilities of marketing *tassar* products in foreign countries and if so, with what results?

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THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): (a) Bihar, Madhya Pradesh and Orissa are the main *tassar* producing States.

(b) The Government of India have sanctioned various schemes aiming at development 'of the *tassar* silk industry in the country during the last 9 years. During the years 1949-50 to 1957-58 Rs. 10-23 lakhs towards grants and Rs. 1'06 lakhs towards loans have been sanctioned to the Government of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Orissa and West Bengal. A grant of Rs. 1-91 lakhs and a loan of Rs. 1-23 lakhs are proposed to be sanctioned to the above States for development of *tassar* silk industry during 1958-59.

(c) Yes, Sir. In particular, the Government of the U.S.A. have recently agreement to import *tassar* silk goods of Indian origin.

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING DHOTIES (FIXATION OF COLLECTIVE QUOTA) RULES, 1958

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): Sir, I begto lay on the Table, under sub-section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification SR.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT—664/58.]

STATEMENT SHOWING OFFICES RECOM-MENDED FOR BEING SHIFTED OUT OF DELHI

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY) : Sir, I beg to lay on the Table i a statement snowing the omces recommended in principle for being shifted out of Delhi. [Placed in Library. *See* No. 683/58.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN

DURING VARIOUS SESSIONS THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:

(I) First Statement—Twentieth

Session, 1958.

- (ii) Statement No. IV—Nineteenth Session 1957.
- (iii) Statement No. VIII—Eighteenth Session, 1957. 1

v) Statement No. X-3cvcnire:Hh Session, 1957.

Session, 19

(v) Statement No. XI—Fifteenth

Session, 1956.

(vi) Statement No. XIX--Ninth Session. 1955.

[See Appendix XXI, Annexure Nos. 4—9 for (i) to (vi).]

NOTIFICATIONS PUBLISHING AMEND MENTS IN DISPLACED PERSONS (COM PENSATION AND REHABILITATION) RULES, 1955.

The DEPUTY MINISTER OF REHABILITATION (Shri Р S. NASKAR) : Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3)of the Displaced Persons section 40 of (Compensation and Rehabilitation) Act, 1954, a copy each of the follow ing Notifications of the Ministry of Rehabilitation publishing certain "Tthe amendments Displaced Persons (Compensatioii[^]Rehabilitation) Rules. 1955:---А

(i) Notification G.S.R. No. 70/R. Amdt. XIX. dated the 20th February, 1958.

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